

**Directorate General of Foreign Trade**  
**Udyog Bhawan**  
**DES-V Section**

**Minutes of NC-V Meeting held on 10.03.2011**

The Meeting No. 50/AM-11 for the licensing year 2010-11 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 10.03.2011 in Room No.213 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

Sl. No	Name of the representatives & their designation	Department
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. R.A.Lal, Director	R.O, TC, Noida
3.	Sh. K.C.Meena, Dy. DGFT	DGFT
4.	Sh. Kuldeep Singh, Asstt. Director	MSME
5.	Sh. Pradip Kumar, F.T.D.O	DGFT

**(TEXTILES AND LEATHER ITEMS)**

At the outset the Minutes of NC Meeting No. 48/AM11 dated 24.02.2011 and Meeting No. 49/AM11 dated 03.03.2011 were ratified. Thereafter agenda for individual cases for Meeting No. 50/AM11 dated 10.03.2011 was taken up for discussion and the decision taken in respect of each case is enumerated below: -

**MEETING NUMBER** : 50/84-ALC3/2010 **MEETING DATE** : 10.03.2011

1	Case No.:2/36/85-ALC3/2010	Party Name:SHABANESA,	Meet No/Date:50/84-ALC3/2010 10.03.2011	Status: Approved
	HQ File :01/85/050/00147/AM11/	RLA File :04/24/040/00118/AM11/	Lic.No/Date:0410116274 13.08.2010	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as per report submitted by the NC team, who visited the similar unit of the firm by allowing 23% wastage as			

detailed below: -

S. No	Export Item	Export Qty.	Import item	Qty. allowed
1	100% Remy single drawn human hair	4000 Kgs	100% Raw human hair	4920 Kgs

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

2	Case No.:1/50/84-ALC3/2010	Party Name:FINEFAIR EXPORTS INDIA Pvt. Ltd,	MeetNo/Date:50/84-ALC3/2010 10.03.2011	Status: Approved
	HQFile :01/84/050/00366/AM11/	RLA File: 32/24/040/00051/AM11/	Lic.No/Date: 3210046575 12.01.2011	
Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -				
S. No	Export Item	Export Qty.	Import item	Qty. allowed
1	Babies frock made of 100% cotton yarn dyed checks woven fabric with lurex, width-56/57", GSM 100+/-10%.	1861 Pcs	100% cotton yarn dyed checks woven fabric with lurex, width-56/57", GSM 100+/-10%.	2427 Sq mtrs
2	Babies frock made of 100% cotton yarn dyed checks woven fabric with lurex, width-56/57", GSM 100+/-10%.	1795 Pcs	100% cotton yarn dyed checks woven fabric with lurex, width-56/57", GSM 100+/-10%.	2340 Sq mtrs
3	Babies frock made of 100% cotton yarn dyed checks woven fabric with lurex, width-56/57", GSM 100+/-10%.	1795 Pcs	100% cotton yarn dyed checks woven fabric with lurex, width-56/57", GSM 100+/-10%.	2339 Sq mtrs
4	Babies frock made of 100% cotton yarn double clothe woven fabric with lurex, width-56/57", GSM 110+/-10%.	1868 Pcs	100% cotton yarn double clothe woven fabric with lurex, width-56/57", GSM 110+/-10%.	1892 Sq mtrs
5	Babies frock made of 100% cotton yarn double clothe woven fabric with lurex, width-56/57", GSM 100+/-10%.	2670 Pcs	100% cotton yarn double clothe woven fabric with lurex, width-56/57", GSM 100+/-10%.	2707 Sq mtrs
6	Babies frock made of 100% cotton yarn double clothe woven fabric with lurex, width-56/57", GSM 110+/-10%.	2115 Pcs	100% cotton yarn double clothe woven fabric with lurex, width-56/57", GSM 110+/-10%.	3676 Sq mtrs
7	Babies frock made of 100% cotton yarn double clothe woven fabric with lurex, width-56/57", GSM 120+/-10%.	1243 Pcs	100% cotton yarn double clothe woven fabric with lurex, width-56/57", GSM 120+/-10%.	2522 Sq mtrs
8	Babies frock made of 100% cotton yarn double clothe woven fabric with lurex, width-56/57", GSM 120+/-10%.	3965 Pcs	100% cotton yarn double clothe woven fabric with lurex, width-56/57", GSM 120+/-10%.	4020 Sq mtrs
9	Babies frock made of 100% cotton yarn double clothe woven fabric, width-56/57", GSM 120+/-10%.	2348 Pcs	100% cotton yarn double clothe woven fabric, width-56/57", GSM 120+/-10%.	2108 Sq mtrs
10	Babies frock made of 100% cotton yarn double clothe woven fabric with lurex, width-56/57", GSM 110+/-10%.	1108 Pcs	100% cotton yarn double clothe woven fabric with lurex, width-56/57", GSM 110+/-10%.	2247 Sq mtrs

11	Babies boys half sleeve shirt made of 55% cotton 45% linen yarn dyed checks woven fabric, width-56/57", GSM 120+/-10%.	3022 Pcs	55% cotton 45% linen yarn dyed checks woven fabric, width-56/57", GSM 120+/-10%.	3011 Sq mtrs
12	Babies frock made of 100% cotton yarn dyed checks woven fabric, width-56/57", GSM 120+/-10%.	1597 Pcs	100% cotton yarn dyed checks woven fabric, width-56/57", GSM 120+/-10%.	3294 Sq mtrs
13	Babies boys half sleeve shirt made of 55% cotton 45% linen yarn dyed checks woven fabric, width-56/57", GSM 120+/-10%.	1557 Pcs	55% cotton 45% linen yarn dyed checks woven fabric, width-56/57", GSM 120+/-10%.	1551 Sq mtrs
14	Babies boys full sleeve shirt made of 100% cotton yarn dyed double cloth checks woven fabric, width-56/57", GSM 120+/-10%.	1159 Pcs	100% cotton yarn dyed double cloth checks woven fabric, width-56/57", GSM 120+/-10%.	1427 Sq mtrs
15	Babies boys full sleeve shirt made of 100% cotton yarn dyed double cloth checks woven fabric, width-56/57", GSM 120+/-10%.	587 Pcs	100% cotton yarn dyed double cloth checks woven fabric, width-56/57", GSM 120+/-10%.	723 Sq mtrs
16	Babies boys half sleeve shirt made of 100% cotton yarn dyed double cloth checks woven fabric, width-56/57", GSM 120+/-10%.	2033 Pcs	100% cotton yarn dyed double cloth checks woven fabric, width-56/57", GSM 120+/-10%.	1767 Sq mtrs
17	Babies frick made of 100% cotton yarn dyed checks woven fabric with lurex, width-56/57", GSM 120+/-10%.	1831 Pcs	100% cotton yarn dyed checks woven fabric with lurex, width-56/57", GSM 120+/-10%.	2653 Sq mtrs
18	Babies boys full sleeve shirt made of 100% cotton yarn dyed double cloth checks woven fabric, width-56/57", GSM 110+/-10%.	2502 Pcs	100% cotton yarn dyed double cloth checks woven fabric, width-56/57", GSM 110+/-10%.	3260 Sq mtrs
19	Babies frock made of 100% cotton yarn dyed seer sucker stripe woven fabric with lurex, width-56/57", GSM 108+/-10%.	909 Pcs	100% cotton yarn dyed seer sucker stripe woven fabric with lurex, width-56/57", GSM 108+/-10%.	889 Sq mtrs
20	Babies frock made of 100% cotton yarn dyed seer sucker stripe woven fabric with lurex, width-56/57", GSM 108+/-10%.	1651 Pcs	100% cotton yarn dyed seer sucker stripe woven fabric with lurex, width-56/57", GSM 108+/-10%.	1615 Sq mtrs
The GSM should match in both import and export. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.				

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Case No.:2/50/84-ALC3/2010	Party Name:DAMAN POLYTHREAD LTD.,	Meet No/Date:50/84-ALC3/2010 10.03.2011	Status: Approved	
HQ File :01/84/050/00367/AM11/	RLA File :03/94/040/00903/AM11/	Lic.No/Date:0310610719 12.01.2011		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -				
S. No	Export Item	Export Qty.	Import item	Qty. allowed
1	Narrow	10000	Polypropylene	10710 Kgs

Woven fabric Kgs	chips/granuals/resins	
made out of	Master batch (polypropylene dyed	378 Kgs
PP MF yarn	chips/Relevant colour Master	
(Tapes)	batch	
	U.V. Stabilizer	75 Kgs
	Spin finish oil	233 Kgs

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

4	Case No.:3/50/84-ALC3/2010	Party Name:GUPTA ENTERPRISES	Meet No/Date:50/84-ALC3/2010 10.03.2011	Status: <b>Approved</b>									
	HQ File :01/84/050/00368/AM11/	RLA File :04/24/040/00315/AM11/	Lic.No/Date:0410121991 28.02.2011										
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in the import item firm have mentioned human hair unworked, whether or not washed, hence Committee felt that the same could be washed. Therefore, Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing 18% wastage i.e 23% minus 5% wastage for washing) as per report of NC team, who visited the unit of firm as detailed below: -												
	<table border="0"> <thead> <tr> <th>S. No</th><th>Export Item</th><th>Export Qty.</th><th>Import item</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>1</td><td>Human hair dressed, thinned bleached</td><td>4000 Kgs</td><td>Human hair unworked, whether or not washed</td><td>4720 Kgs</td></tr> </tbody> </table> <p>The R.A shall be advised to take necessary action subject to compliance of other usual conditions.</p>				S. No	Export Item	Export Qty.	Import item	Qty. allowed	1	Human hair dressed, thinned bleached	4000 Kgs	Human hair unworked, whether or not washed
S. No	Export Item	Export Qty.	Import item	Qty. allowed									
1	Human hair dressed, thinned bleached	4000 Kgs	Human hair unworked, whether or not washed	4720 Kgs									

5	Case No.:4/50/84-ALC3/2010	Party Name:RICHA & CO	Meet No/Date:50/84-ALC3/2010 10.03.2011	Status: <b>Deferred</b>
	HQ File :01/84/050/00369/AM11/	RLA File :05/24/040/00399/AM11/	Lic.No/Date:0510284819 01.03.2011	Defer Date:07.04.2011

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 07.04.2011.

### **Manual agenda cases**

Case No. 454                      M/s Unitex Fashions (India) Pvt. Ltd., Chennai  
NC No.50/AM11                  Pt. F.No.01/84/50/87/AM06/DES-V  
Dated 10.03.2011                Re-fixation of input output norms in respect of Advance  
   Authorization No.0410070286    dated 06.05.2005.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case was cleared by erstwhile ALC in its meeting held on 23.06.2005 by allowing the item of import as applied by the firm for export of Ladies Blouse with winged collar. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting felt that for exports made prior to the communication of ALC decision may be taken into account for regularization purpose in this case. R.A may regularize the case accordingly based on the factual position. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 455                      M/s Shabanesa, Chennai  
NC No.50/AM11                  F.No.01/85/50/78/AM11/DES-V  
Dated 10.03.2011                Ratification of input output norms in respect of Advance  
   Authorization No.0410115363    dated 08.07.2010.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and perused the comments of DC (MSME), Chemical Division conveyed vide their U.O dated 23.02.2011. The Committee felt that for any import into the country that may happen any contagious disease element, Government of India already put Sanitary & Phytosanitary measures. Therefore, the need for seeking views of M/o Health & Family Welfare as suggested by DC (MSME) in this case is unwarranted at this stage. Thus, Committee decided to maintain status quo in this case.

Case No. 456                      M/s Shabanesa, Chennai

NC No.50/AM11                      F.No.01/85/50/64/AM11/DES-V  
Dated 10.03.2011                      Ratification of input output norms in respect of Advance  
Authorization No.0410115967    dated 02.08.2010.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and perused the comments of DC (MSME), Chemical Division conveyed vide their U.O dated 23.02.2011. The Committee felt that for any import into the country that may happen any contagious disease element, Government of India already put Sanitary & Phytosanitary measures. Therefore, the need for seeking views of M/o Health & Family Welfare as suggested by DC (MSME) in this case is unwarranted at this stage. Thus, Committee decided to maintain status quo in this case.

Case No. 457                      M/s Jiwanram Sheoduttrai Industrial Pvt. Ltd., Kolkata  
NC No.50/AM11                      F.No.01/84/50/303/AM11/DES-V  
Dated 10.03.2011                      Re-fixation of input output norms in respect of Advance  
Authorization No.0210151574    dated 06.12.2010.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case was cleared by NC in its meeting held on 13.01.2011. Now firm have informed that due to revision in usage as per buyers order, the Qty. of import item No.3 i.e FR refractive tape (yellow with silver stripe) 50MM has been enhanced from 782.90 Sq mtrs. to 876.10 Sq mtrs. The Committee after due deliberations in consultation with representatives of technical authorities present in the meeting decided to allow enhancement in respect of import item No.3 i.e FR refractive tape (yellow with silver stripe) 50MM from 782.90 Sq mtrs. to 876.10 Sq mtrs against the advance authorization in question. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 458                      M/s Jiwanram Sheoduttrai Industrial Pvt. Ltd., Kolkata  
NC No.50/AM11                      F.No.01/84/50/167/AM11/DES-V  
Dated 10.03.2011                      Re-fixation of input output norms in respect of Advance  
Authorization No.0210147943    dated 15.09.2010.

Decision: The Committee considered the case as per agenda alongwith other papers and handed over the relevant information/details available in the file to the representative of DC (MSME) for their examination/comments. It was therefore decided to defer the case for re-listing on 07.04.2011.

Case No. 459                      M/s Chandramukhi Impex Pvt. Ltd., Kolkata  
 NC No.50/AM11                  F.No.01/84/50/167/AM11/DES-V  
 Dated 10.03.2011               Ratification of input output norms in respect of Advance  
    Authorization No.0210144840   dated 08.07.2010.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case was cleared by NC in its meeting held on 15.07.2010, but there was some typographical error in mentioning the description of import item. The Committee after due deliberations in consultation with representatives of technical authorities present in the meeting decided to rectify the earlier minutes as detailed below:-

Export item	Export Qty.	Import item	Quantity allowed
Coverall, Made of (1) Nomex III A Fabric; Type; <b>EN</b> 23(EN4T)	5000 Nos.	Nomex III A Fabric; Type; <b>EN</b> 23(EN4T), width-58", weight-4.5 OZ/YD2, GSM-155+/-10%	21421.840 Sq. Metre.
Winter Jacket Made of (1) Nomex IIIA Fabric EN 73	400 Nos.	Nomex III A Fabric; Type; <b>EN</b> 73, width-58", weight- <b>5.2</b> OZ/YD2, GSM- <b>180</b> +/-10%	1077.5 Yard
		Nomex liner fabric; Type; EM0G, weight-150 GM2, GSM-150+/-10%	650 Yard
		Spun Nomex thread 45' S/3	240000 Yard
		100% Nomex non woven felt- GSM-150+/-10%, width -150cm, K-3449	805 Yard

The GSM shall match on both side of export and import.  
 The Regional Authority shall be advised to take necessary action subject to compliance of other usual condition

Case No. 460                      M/s Chandramukhi Impex Pvt. Ltd., Kolkata  
 NC No.50/AM11                  F.No.01/84/50/15/AM08/DES-V  
 Dated 10.03.2011               Ratification of input output norms in respect of Advance  
    Authorization No.0210099934   dated 12.04.2007.



Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case was cleared by NC in its meeting held on 25.10.2007 imposing the condition of style No. on export item. The Committee felt that Coverall is an Industrial garment, hence, condition of style No. on export item should not be insisted upon. Therefore, Committee after due deliberations in consultation with representatives of technical authorities present in the meeting decided to waive style No. condition in this case or other similar case(s).  
The Regional Authority shall be advised to take necessary action subject to compliance of other usual condition

Case No. 461                    M/s Imperial Readymade Garments Factory India Pvt. Ltd, Chennai  
NC No.50/AM11                F.No.01/84/50/311/AM11/DES-V  
Dated 10.03.2011            Ratification of input output norms in respect of Advance  
   Authorization No.0410120397    dated 05.01.2011.

Decision: The Committee considered the case as per agenda and after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case taking cue from SION at S.No. J-292 and in terms of Policy Circular No. 34 dated 24.03.2008 as detailed below:-

S. No	Export item	Export Qty.	Import item	Qty. allowed
1	81% cotton 18% polyester 1% spandex denim ladies shorts	2995 Pcs	81% cotton 18% polyester 1% spandex stretch slub denim, GSM-305+/-5%, width-56" 80% polyester 20% cotton T/C pocketing, GSM-105+/-5%, width-58" GVMT#86, 1-1/2" printed elastic	@ 1.60 Sq mtrs./Pc or as applied for whichever is lower. 1052.530 Sq mtrs. 3567.5 Mtrs.
2	97% cotton 3% spandex stretch ladies shorts	16706 Pcs	97% cotton 3% spandex stretch twill, GSM-197+/-5%, width- 58" 80% polyester 20% cotton	@ 1.60 Sq mtrs./Pc or as applied for whichever is lower. 5870.96 Sq mtrs.



				T/C pocketing, GSM-105+/-5%, width-58"	
				GVMT#86, 1-1/2" printed elastic	19899.380 Mtrs.
3	97% cotton 3% spandex ladies shorts	15834 Pcs		97% cotton 3% spandex, GSM-193+/-5%, width-57/58"	@ 1.60 Sq mtrs./Pc or as applied for whichever is lower.
				80% polyester 20% cotton T/C pocketing, GSM-105+/-5%, width-58"	5564.510 Sq mtrs.
				GVMT#86, 1-1/2" printed elastic	18860.7 Mtrs.

The GSM shall match on both side of export and import.

The Regional Authority shall be advised to take necessary action subject to compliance of other usual condition

Case No. 462  
NC No.50/AM11  
Dated 10.03.2011

M/s Scorpions Apparels Pvt. Ltd., Faridabad  
F.No.01/84/162/291/AM08/DES-V  
Ratification of input output norms in respect of Advance  
Authorization No.0510203031 dated 27.04.2007.

Decision: The Committee considered the case as per agenda and observed that this case was cleared by NC in its meeting held on 08.11.2007 with three export items. Firm had requested for one additional i.e 4<sup>th</sup> export item i.e Ladies other outer garments (Top) made from the same imported material against the advance authorization in question. The case has been examined by DC (MSME) and based on the facts; they have sent their written comments vide their U.O No. 37(5)/74/2010-11/Hosy. dated 10.03.2011. The Committee after deliberations decided to ratify the norms for the additional export item i.e Ladies other outer garments (Top) on the basis of written comments of DC (MSME) as detailed below:-

Export item	Export Qty.	Import item	Qty. allowed
Ladies other outer garment (Top) made of 55% wool voile, 44% viscose,	204 Pcs	55% wool voile, 44% viscose, 1% elastine	3.44 Sq mtrs./Pc

1% elastine dyed woven fabric, GSM-193+/-10% (Style No. 37405) dyed woven fabric, GSM-193+/-10%

The GSM shall match on both side of export and import.  
The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 463 M/s Adigear International, New Delhi  
NC No.50/AM11 F.No.01/84/50/247/AM11/DES-V  
Dated 10.03.2011 Ratification of input output norms in respect of Advance  
Authorization No.0510277404 dated 19.11.2010.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details viz., CAD, CAM & calculation sheet etc submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

S. No	Export Item	Export Qty.	Import item	Qty. allowed
1	New Born solid dress with diaper made with 100% cotton solid voile fabric 50x50, 88x80 52", GSM 82+/-10% and 100% cotton solid poplin fabric 40x40, 100x80 56", GSM 106+/-10%	28944 Pcs	100% cotton solid voile fabric 50x50, 88x80 52", GSM 82+/-10% 100% cotton solid poplin fabric 40x40, 100x80 56", GSM 106+/-10%	13894 Sq mtrs 26628 Sq mtrs.

The GSM should match in both import and export. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 464 M/s Moja Shoes Pvt. Ltd (erstwhile SSIPL Retail Ltd.), New

Delhi

NC No.50/AM11

F.No.01/84/50/59/AM04/DES-V

Dated 10.03.2011

Ratification of input output norms in respect of Advance

Authorization No.0510087596 dated 24.04.2003.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this as per written comments of DIPP as detailed below: -

- (i) The item of import at S.No. 1, 2, 4 & 6 may be allowed 1.10 Sq mtrs/Sq mtr. content in export of relevant GSM/specification.
- (ii) The item of import at S.No. 3 & 7 may be allowed 1.07 Sq mtrs/Sq mtr. content in export.
- (iii) The item of import at S.No.5 may be allowed on net to net basis of relevant size.
- (iv) The item of import at S.No. 8 may be allowed with Net+1% wastage.
- (v) The item of import at S.No. 9 may be allowed as per relevant existing Packing Policy.
- (vi) The item of import at S.No. 10 may be allowed of relevant size on net to net basis.
- (vii) The item of import at S.No. 11 may be allowed 100 Gms/Pair.
- (viii) The item of import at S.No. 12 may be 1.05 Kg/Kg content in export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 465  
NC No.50/AM11  
Dated 10.03.2011

M/s Loyal Textiles Mills Ltd., Kovilpatti  
Pt. F.No.01/84/162/926/AM08/DES-V  
Ratification of input output norms in respect of Advance  
Authorization No.3510022041 dated 25.10.2010.

Decision: The Committee considered the case as per agenda and decided to ratify the advance authorizations issued in this case as per written comments of DC (MSME) vide their U.O No. 37 (5)/48/2009-10/Hosy. dated 10.03.2011 as detailed below: -

Export item	Import item	Qty. allowed	Qty. to accounted export	be The GSM should match in both import in and export. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.
Mill made Industrial Work Wear (Jacket 35000 pcs, Pant 65000 pcs, Bib pant 8000 pcs, Short Coat 4000 Pcs & Boiler suit 10000 pcs) made from 40% Polyester 60% Cotton blended high visibility fabric with reflective band.	Polyester Staple Fibre Raw Cotton Desperse Dyes Vat Dyes Reflective Band of relevant width Furnace oil	45769 Kgs 71431 Kgs 1123 Kgs 850 Kgs 434200 meters As per prevailing fuel policy	37794 Kgs 56691 Kgs   434200 meters	

Case No. 466  
NC No.50/AM11  
Dated 10.03.2011

M/s Loyal Textiles Mills Ltd., Kovilpatti  
Pt. F.No.01/84/50/125/AM09/DES-V  
Ratification of input output norms in respect of Advance  
Authorization No.3510023572 dated 23.05.2008.

Decision: The Committee considered the case as per agenda and decided to ratify the advance authorizations issued in this case as per written comments of DC (MSME) vide their U.O No. 37 (5)/75/2009-10/Hosy. dated 10.03.2011 as detailed below: -

Export item	Import item	Qty. allowed	Qty to accounted export	be The GSM should match in both in import and export. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.
Mill made Industrial Work Wear (Boiler suit 20000 pcs, Bibpant 25000 pcs, & Bermuda 10000 pcs) made from 35% Polyester 65% Cotton blended Dyed fabric with reflective band.	Polyester Staple Fibre Raw Cotton Desperse Dyes Vat Dyes Reflective Band of 5-6 cms width	39109 Kgs 75570 Kgs 646 Kgs 850 Kgs 784600 meters	32295 Kgs 59976 Kgs   784600 meters	

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